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Bill No. 13 of 1997 *
THE DELHI SALES TAX (AMENDMENT) BILL, 1997 **

further to amend the Delhi Sales Tax Act, 1975

Be it enacted by the Legislative Assembly of National Capital Territory of Delhi in the 48th year of the Republic of India as follows:-

Short Title and (Amendment) Act, 1997. 1. (1) This Act may be called the Delhi Sales Tax Commencement

(2) It shall come into force on such date as the Administrator may, by notification in the official Gazette, appoint.

Amendment of (herein after referred to as the principal Act), 2. In the Delhi Sales Tax Act, 1975 (Central Act No. 43 long title of 1975) in the long title, for the words ♦Union Territory♦, the words ♦National Capital Territory♦ shall be substituted.

Amendment of the words ♦Union Territory♦, 3. In section 1 of the principal Act, in sub Section 1 section (2), for the words ♦National Capital Territory♦ shall be substituted.

Amendment of Section 2 substituted, namely :- 4. In section 2 of the principal Act- (1) for clause (a), the following clause shall be

♦Lieutenant Governor♦ means the Administrator of the National Capital Territory of Delhi appointed by the President under article 239 of the constitution.♦

(2) In clause (f), for the words ♦Union Territory♦, the words ♦National Capital Territory♦ shall be substituted.

* Bill No. 11 & 12 of 1997 viz. The Delhi Health Protection Bill 1997 and Delhi Quackery Prohibition Bill 1997 were introduced on 28-8-97 and referred to Select Committee. The Bills lapsed due to the dissolution of the First Assembly on expiry of its term.

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I) Introduced on 2-9-1997
ii) Passed on 3-9-1997
iii) Assented to on 21-1-1998
iv) Published in the Gazette on 28-01-1998

Amendment of Section 3 ♦Lieutenant Governor♦ shall be substituted. 5. In section 3 of the principal Act, in sub-section (7), in the proviso, for the word ♦Administrator♦, the words

Amendment of Section 4 6. In section 4 of the principal Act; (1) In sub-section (1),-

Government♦, the words ♦Lieutenant Governor♦ shall be substituted. (i) in clause (b), for the words ♦Central Government♦ (ii) in clause (d),-

(a) in the first proviso, for the words "Provided that the Lieutenant Governor shall be substituted," the words "Provided that the Lieutenant Governor shall be substituted," approval of the Central Government and the words "Provided that the Lieutenant Governor shall be substituted,"

(b) in the third proviso, for the words "the Administrator is of the opinion that it is expedient in the interest of general public so to do, he may, with the previous approval of the Central Govt. and the words "if the Lieutenant Governor is of the opinion that it is expedient in the interest of the general public so to do, he may," shall be substituted.

(2) In sub-section (2), in sub-clause (i) of clause (a), for the word "Administrator," the words "Lieutenant Governor" shall be substituted.

Amendment of Section 5 Governor shall be substituted. 7. In section 5 of the Principal Act, for the word "Administrator" wherever it occurs, the words "Lieutenant Governor" shall be substituted.

Amendment of words "The Administrator may, with the previous approval of the Central Government and," substituted. 8. In Section 7 of the Principal Act, in sub-section (2) Section 7 for the words "The Administrator may, with the previous approval of the Central Government and," the words, "The Lieutenant Governor may" shall be substituted.

Amendment of for the word "Administrator," wherever it be 9. In Section 9 of the Principal Act, in sub-section (1) Section 9 and (2), occurs, the words "Lieutenant Governor" shall be substituted.

Amendment of Section 13 10. In section 13 of the Principal Act. - (1) In sub-section (1) to (6), the words "Central Government," wherever it occurs, the words "Lieutenant Governor" shall be substituted.

(2) In proviso to sub-section (1), for the words "Central Service," the words "Indian Legal Service" shall be substituted. Legal

Amendment of second proviso, for the word "Administrator," be 11. In section 14 of the Principal Act, in sub-section (3), Section 14 in the words "Lieutenant Governor" shall be substituted.

Amendment of "Administrator," the words "Lieutenant Governor" shall be substituted. 12. In section 39 of the principal Act, in the proviso, for Section 39 the word "Administrator," the words "Lieutenant Governor" shall be substituted.

Amendment of "Administrator," wherever it occurs, the words "Lieutenant Governor" shall be substituted. 13. In section 60, 63 and 64 of the principal Act, for the Section 60,63 and 64 word "Administrator," wherever it occurs, the words "Lieutenant Governor" shall be substituted.

Amendment of the Administrator is of the opinion 14. In section 66 of the principal Act, in sub-section (1), Section 66 for the words "if the Administrator is of the opinion that it is necessary or expedient in the public interest so to do, he may, with the previous approval of the Central Government," the words "if the Lieutenant Governor is of the opinion that it is necessary or expedient in the public interest so to do, he may" shall be substituted.

Amendment of word "Administrator," the words "Lieutenant Governor" shall be substituted. 15. In section 71 of the principal Act, in sub-section (1), Section 71 for the word "Administrator," the words "Lieutenant Governor" shall be substituted.

Amendment of substituted, namely : 16. For section 72 of the Principal Act, the following Sectopm 72 section shall be substituted, namely : "72 Rules to be laid before Legislative Assembly, - Every rule made under this Act shall be laid, as soon as may be after it is made, before the Legislative Assembly of the National Capital Territory of Delhi, while it is in session for a total period of thirty days which may be comprised in one session or two or more successive sessions, and if, before the expiry of the session immediately following the session immediately following the session or the successive

sessions aforesaid, the House agrees in making any modification
in the rule or the House agrees that the rule should not be made, the rule shall have effect
only in such modified form or be of no effect, as the case may be,
so however, that any such modification or annulment shall be without prejudice to the validity
of anything previously done under that rule. ♦
